

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4035 (H)**  
**TO BE ANSWERED ON 18<sup>th</sup> MARCH, 2020**

**CORPORATE LAND HOLDING IN SEZ**

4035(H). SHRI ARVIND GANPAT SAWANT:  
SHRI KRUPAL BALAJI TUMANE:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) the State-wise details of land holding of corporate houses acquired through the Special Economic Zones (SEZs) in the country;
- (b) whether the Reliance Industries Limited (RIL) is considering to enter in the low cost housing sector on the land available with it through the SEZs at various locations;
- (c) if so, the details along with the reaction of the Government in this regard;
- (d) whether the Government is considering to give relaxations in the law related to land use; and
- (e) if so, the details thereof and the reasons therefor?

**ANSWER**

वाणिज्य एवं उद्योग मंत्री ( श्री पीयूष गोयल )  
THE MINISTER OF COMMERCE AND INDUSTRY  
(SHRI PIYUSH GOYAL)

(a) to (e): Land is a State subject. Land for Special Economic Zones (SEZs) is procured as per the policy and procedures of the respective State Governments. In terms of Rule 11(9) of the SEZ Rules, 2006, sale of land in SEZ is not allowed. As per Rule 5 of the SEZ Rules, 2006, processing area is uniformly fixed at minimum 50% of the total area of all SEZs. The usage of Non-processing area is governed as per provision of Rule 11A of the SEZ Rules, 2006.

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